

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA No.310/01372/2017

Dated the Thursday, 19th day of March, 2020

PRESENT

**Hon'ble Mr.P. Madhavan, Judicial Member
Hon'ble Mr.T. Jacob, Administrative Member**

E. Suresh,
S/o. Late R.Emperumal,
No.8/84, Nagalamman Koil Street,
Chemmancherry,
Kovalam Post,
Kancheepuram District.Applicant
(By Advocate : Mr. V. Manoharan)

Vs.

1. The Director & Appointing Authority,
National Institute for Empowerment of Persons,
with Multiple Disabilities (NIEPMD)
ECR, Muthukadu, Kovalam Post,
Chennai – 603 112;
2. Union of India Rep. By
The Joint Secretary to Government of India,
Department of Empowerment of Persons
with Disabilities (Divyangjan),
Ministry of Social Justice & Empowerment,
Parivartan Bhawan, 5th Floor, CGO Complex,
Lodhi Road, New Delhi- 110 003;
3. The Under Secretary to Government of India,
Department of Empowerment of Persons with
Disabilities, Ministry of Social Justice & Empowerment,
5th Floor, B Wing. Pt. Deendayal Antyodaya Bhavan,
CGO Complex,
New Delhi- 110 003.**Respondents**
(By Advocate: Mr. K. Rajendran)

O R A L O R D E R
(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

When the matter is taken up, learned counsel for the applicant seeks permission to withdraw the OA with liberty to agitate his grievance before the appropriate legal forum. A request dated 11.03.2020 in this regard made by the counsel for the applicant be kept in the record.

In view of the above, OA is dismissed as withdrawn with liberty to agitate his grievance before the appropriate legal forum. No costs.

(T. JACOB)
MEMBER(A)

(P.MADHAVAN)
MEMBER(J)

19.03.2020

asvs